IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 257
(IB)-1616(PB)/2019

IN THE MATTER OF:

M/s. Orrisa Stevedores Ltd. ..... Petitioners/Applicant

v.

M/s. Mideast Integrated Steels Ltd. ..... Respondents

Under Section 9 of Insolvency and Bankruptcy Code, 2016

Order delivered on 20.08.2019

Coram:
CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner — Mr. Nikhil Jain, Adv.
For the respondent — Mr. Siddharth C., Ms. Udita Singh, Advs.

ORDER

Despite time given on 18.07.2019 to file reply the same has not been filed as yet. A request for further time has been sought to file reply. Let the reply be now filed on or before 27.08.2019 with a copy in advance to the counsel opposite. However, the same shall be subject to payment of Rs. 10,000/- as cost payable to the petitioner.

List for arguments on 11.09.2019.

-Sd-

(M.M.KUMAR)
PRESIDENT

-Sd-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

20.08.2019
Aarti Makker